

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 19**

**CA 208/2024 (NEW CA) in CP/18(MB)2024**

CORAM:

**SH. PRABHAT KUMAR          JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **24.06.2024**

NAME OF THE PARTIES:    **AYUSH GUPTA VS CHIRON METCO**  
**PRIVATE LIMITED**

Section 241(1), 242(4) of the Companies Act, 2013 and Rule 11

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**ORDER**

**CA 208/2024 (NEW CA) in CP/18(MB)2024**

- 1) Mr. Ashish Lalpuria, Ld. Counsel for the Applicant and Mr. Pratik Tripathi, Ld. Counsel for the Respondent are present.
- 2) Connected Company Petition is listed on Board on 26.06.2024; thus, the present Application is also adjourned to 26.06.2024.
- 3) Registry shall accept the hard copies of the Application for the record purpose. In the meantime, Parties shall complete and exchange the pleadings well before the adjourned date so that the matter will be taken up on the next date of hearing.

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Vedant Kedare